

## URBAN DEVELOPMENT DEPARTMENT

## NOTIFICATION

Delhi, the 5th November, 2015

**No. F.16(220)UD/W/2001/1246.**—The following Recruitment Regulations made by the Delhi Water Board under clause (m) of sub-section (2) of Section 109 read with Sections 7 and 51 of the Delhi Water Board Act, 1998 (Delhi Act. No. 4 of 1998) approved vide resolution No. 871 dated 17.04.2001, regarding the method of Recruitment to the post of Assistant Wireless Operator in the Delhi Water Board, Delhi are hereby published namely:-

1. **Short title and commencement.** - These regulations may be called the Assistant Wireless Operator in the Delhi Jal Board Recruitment Regulations, 2015.
2. **Number of posts, classification and pay band and grade pay/ scale of pay-** The number of posts, their classification and pay band & Grade pay/scale of pay attached thereto shall be as specified in columns 2 to 4 of the Schedule annexed to these regulations.
3. **Method of recruitment, age limit and other qualifications -**

The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns 5 to 13 of the said Schedule.

4. **Disqualifications:** - No person-

- (a) Who has entered or contracted a marriage with person having a spouse living ; or
  - (b) Who having a spouse living, has entered into or contracted marriage with any person;
- shall be eligible for appointment to any of the said posts:

Provided that Government, may, if satisfied that such a marriage is permissible under the personal law applicable to such persons and the other party to the marriage and there are other grounds for doing, exempt any person from the operation of this regulation.

5. **Power to Relax** - Where the Government of National Capital Territory of Delhi is of the opinion that it is necessary or expedient so to do, it may, by an order, for reason to be recorded in writing, relax any of the provisions of these regulations with respect to any class or category of persons.
6. **Saving** - Nothing in these Regulations shall affect reservations and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes and other special categories of persons in accordance with orders issued by the Central Government from time to time in this regard.

## SCHEDULE

Name of post	Number of posts	Classification	Pay Band & Grade Pay/Pay Scale	Whether selection post or non selection post	Age limit for direct recruits
1	2	3	4	5	6
Assistant Wireless Operator	10(2015) subject to variation dependent on work load.	Category 'C'	PB-1 Rs. 5200-20,200 With Grade Pay of Rs. 1900/-.	Non Selection	Between 18 to 27 years (relaxable for Government servant and employees and of Delhi Jal Board in accordance with the orders/ instructions issued by the Central Government).

Educational and other qualifications for direct recruits	Whether age and educational qualification prescribed for direct recruits will apply in the case of promotees	Period of probation, if any	Method of recruitment whether by direct rectt. or by promotion/deputation/absorption & % of vacancies to be filled by various methods
7	8	9	10
<b>Essential:</b> (i) Matric pass from a recognized Board/University. (ii) ITI Certificate in the concerned Trade i.e. Wireless Operator from recognized Institution or (iii) NAC/NTC Certificate in the concerned trade i.e. Wireless Operator from a recognized Institution. <b>Desirable:</b> One year experience in Wireless Operation/Radio Telephone Operation in Government Organization/Undertaking and have successfully completed communication course of Home Guards and Directorate of Civil Defense or passed successfully training course of Mahanagar Telephone Nigam Limited.	Not applicable	Two years	By direct recruitment.

In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made	If a Departmental Promotion Committee exists, what is its composition	Circumstances in which Union Public Service Commission is to be consulted in making recruitment
11	12	13
Not applicable	Category 'C' Departmental promotion Committee for confirmation consisting of:- 1. Director(A&P) - Chairman 2. E.E.(E&M) - Member 3. CSO - Member	Consultation with Union Public Service Commission is not necessary.

By Order and in the Name of the Lt. Governor of  
National Capital Territory of Delhi,

R.C. KESARWANI, Asstt. Director (Water)

### सतर्कता निदेशालय

### अधिसूचना

दिल्ली, 5 नवम्बर, 2015

सं.फा. 5/डीओवी/परि./4/7/2015/13245-13252.-जबकि राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार ने दिनांक 11.8.2015 की अधिसूचना सं.फा. 5/डीओवी/परि./4/7/2015/9386-9393 द्वारा दिल्ली सरकार के परिवहन विभाग में सीएनजी (CNG) फिटनेस प्रमाण-पत्र संबंधी कार्य के अवार्ड तथा इस मामले की परवर्ती परिस्थितियों के सभी पक्षों की जाँच के लिए, जाँच आयोग अधिनियम, 1952 के अधीन एक स्वतंत्र जाँच आयोग नियुक्त किया है।

और जबकि उक्त अधिसूचना द्वारा आयोग को जाँच पूरी करने के लिये तीन माह का समय दिया गया था तथा आयोग की अवधि 10.11.2015 को समाप्त होनी थी।

और जबकि आयोग ने अपने सचिव के माध्यम से उनके दिनांक 15.10.2015 के पत्र द्वारा जाँच की प्रगति के विषय में स्थिति रिपोर्ट प्रस्तुत की है और आगे छह माह की अवधि के लिये समय बढ़ाने की मांग की है।

और जबकि स्थिति रिपोर्ट के अवलोकन के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार का अभिमत है कि जाँच पूरी करने के लिये आयोग को अधिक समय दिया जाना जनहित में समीचीन है।

अब इसलिए दिनांक 11.8.2015 की उपरोक्त अधिसूचना के अनुक्रम में राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, बढ़ाये गये समय के भीतर जांच पूरी करने और सरकार को रिपोर्ट प्रस्तुत करने के लिये, आयोग की अवधि छह माह के लिये बढ़ाती है।

दिनांक 11.8.2015 की उपरोक्त अधिसूचना में यथाउल्लिखित आयोग के अन्य विचारणीय विषय यथावत रहेंगे।

के. एस. मीणा, उप-सचिव (सतर्कता)

#### DIRECTORATE OF VIGILANCE

#### NOTIFICATION

Delhi, the 5th November, 2015

**No.F.5/DOV/Tpt./4/7/2015/13245-13252.**—Whereas, the Government of NCT of Delhi vide notification No. 5/DOV/Tpt./4/7/2015/9386-9393 dated 11/08/2015 appointed an Independent Commission of Inquiry under the Commissions of Inquiry Act, 1952 for inquiring into all aspects of the award of work related to CNG Fitness Certificate(s) in the Transport Department, Govt. of NCT of Delhi and subsequent investigations and developments in the case.

And whereas, vide the above said notification, the Commission was given time of three months to complete the inquiry and the Commission's term was to come to an end on 10/11/2015.

And whereas, the Commission through its Secretary submitted status report about the progress of the inquiry vide its letter dated 15/10/2015 and sought extension of time for a further period of six months.

And whereas, Govt. of National Capital Territory of Delhi after perusal of the status report is of the considered view that it is expedient in the public interest to give more time to the Commission to complete its inquiry.

Now, therefore, the Govt. of National Capital Territory of Delhi is pleased to give extension of six months in continuation of the above said notification dated 11/08/2015, to the Commission to complete inquiry and submit the report to the Government, within the time so extended.

The other terms of reference of the Commission shall remain the same as mentioned in the above said notification dated 11/08/2015.

K.S. MEENA, Dy. Secy. (Vig.)

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